

(6) A copy each of the following Notification (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

- (i) G.S.R. 105 (E) to 186 (E) published in Gazette of India dated the 17th March, 1972 together with an explanatory memorandum.
- (ii) G.S.R. 205 (E) to 207 (E) published in Gazette of India dated the 22nd March, 1972 together with an explanatory memorandum.
- (iii) G.S.R. 212 (E) published in Gazette of India dated the 26th March, 1972 together with an explanatory memorandum.
- (iv) G.S.R. 305 published in Gazette of India dated the 11th March, 1972 together with an explanatory memorandum.
- (v) G.S.R. 329 published in Gazette of India dated the 18th March, 1972 together with an explanatory memorandum. [*Placed in Library* See No. LT-1673/72.]

DRAFT ORDERS UNDER COMPANIES ACT

THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY): I beg to lay on the Table a copy each of the following Draft Orders (Hindi and English versions) under sub-section (6) of section 81 of the Companies Act, 1956 :—

- (1) Draft Order No. 33/5/72-CL. III dated the 30th March, 1972 regarding conversion of certain loan into equity share capital of M/s. Hindustan Machine Tools Limited.
- (2) Draft Order No. 33/8/72-CL. III dated the 30th March, 1972 regarding conversion of certain loan into equity share capital of M/s. Bharat Heavy Electricals Limited.

(3) Draft Order No. 33/14/72-CL. III dated the 30th March, 1972 regarding conversion of certain loan into equity share capital of M/s. Hindustan Photo Films Manufacturing Company Limited. [*Placed in Library*. See No. LT-1674-72.]

ANNUAL REPORTS OF BHARAT ELECTRONICS LTD. AND BHARAT DYNAMICS LTD.

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year ended 31st March, 1971 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [*Placed in Library*. See No. LT-1675/72.]

COST ACCOUNTING RECORDS (ALUMINIUM) RULES

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table a copy of the Cost Accounting Records (Aluminium) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R 334 in Gazette of India dated the 25th March, 1972, under sub-section (3) of section 642 of the Companies Act, 1956. [*Placed in Library*. See No. LT-1776/72.]

KEROSENE (FIXATION OF CEILING PRICES) SECOND AMDT. ORDER

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND

CHEMICALS (SHRI DALBIR SINGH) :
I beg to lay on the Table a copy of the Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1972 (Hindi and English versions) published in Notification No. G.S.R. 214 (E) in Gazette of India dated the 28th March, 1972, under subsection (6) of section 3 of the Essential Commodities Act, 1955 [*Placed in Library. See No. LT-1677/72*]

MESSAGE FROM PRESIDENT

MR. SPEAKER : I have to inform the House that I have received the following message dated the 5th April, 1972, from the President :—

“I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 13th March, 1972.”

12:46

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Cantonments (Extension of Rent Control Laws) Amendment Bill, 1972, which has been passed by the Rajya Sabha at its sitting held on the 4th April, 1972.”

**CANTONMENT'S (EXTENSION OF
RENT CONTROL LAWS)
AMENDMENT BILL
AS PASSED BY RAJYA SABHA**

SECRETARY : Sir, I lay on the Table of the House the Cantonments (Extension of Rent Control Laws) Amendment Bill, 1972, as passed by Rajya Sabha.

ASSENT TO BILLS

SECRETARY : Sir, I also lay on the Table following two Bills passed by the Houses of Parliament during the current Session and assented to since a report was last made to the House on the 30th March, 1972 :—

- (1) The Appropriation (Vote on Account) Bill, 1972.
- (2) The Armed Forces (Assam and Manipur) Special Powers (Amendment) Bill, 1972.

PUBLIC ACCOUNTS COMMITTEE

**TWENTY THIRD AND TWENTY SEVENTH
REPORTS**

SHRI C C DESAI (Sabarkantha) :
I beg to present the following reports of the Public Accounts Committee :—

- (1) Twenty-third Report regarding action taken by Government on the recommendations contained in their Hundred and Sixth Report (Fourth Lok Sabha) relating to National Co-operative Development Corporation (Department of Co-operation) ;
- (2) Twenty-seventh Report regarding action taken by Government on the recommendations contained in their Hundred and Fourteenth Report (Fourth Lok Sabha) relating to the Ministry of Education and Youth Services.

12 47 hrs.

BUSINESS OF THE HOUSE

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAJ BAIADUR) :**
With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 10th April, 1972, will consist of :—